

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

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C.P.No.37/99 in O.A.321/96

Date of decision: 22-4-1999.

Between:

V.V.Subba Raju .. Applicant.

and

Sri N.C.Sinha, General Manager,
South Central Railway, Rail Nilayam,
Secunderabad. .. Respondents.

Counsel for the Applicant: Sri G.V.Subba Rao.

Counsel for the Respondents: Sri K.Siva Reddy.

CORAM:

Hon'ble Sri R.Rangarajan, Member (A)

Hon'ble Sri B.S.Jai Parameshwar, Member(J)

O R D E R

(by Hon'ble Sri R. Rangarajan, Member(A))
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Heard Sri G.V.Subba Rao for the Applicant and
Sri Siva Reddy for the respondents.

The C.P. is filed for non-implementation of the
orders in the O.A.321/96 dated 18-8-1998. The directions
in the judgment are as follows:

"Cancellation of the selection by the impugned
Memorandum dated 13.2.1996 is only set aside.
The General Manager should order for revaluation
as observed in para supra and consequential
direction as given above should be carried out."

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Sri Siva Reddy, learned counsel for the respondent submits that the order of this Tribunal was made in an Appeal before the High Court of Andhra Pradesh and that the High Court of Andhra Pradesh directed the Respondents to implement the orders of the Tribunal within two months from the date of receipt of the Appellate order of the High Court by the respondents.

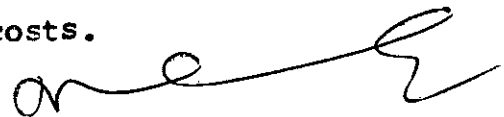
In view of the above submission of the learned counsel for the respondents, the respondents are directed to strictly comply with the directions given by the High Court within two months from the date of receipt of a copy of this Order and implement the orders of the Tribunal as extracted above before that date.

The C.P., is closed. No costs.


(B.S. JAI PARAMESHWAR)

Member(J)

22-4-99



(R. RANGARAJAN)

Member(A)

Date: 22--4-1999.

Dictated in open Court.



SSS.